THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) No such task force has been set up as yet.

- (b) There is no such proposal with the Centre as it is a State subject.
- (c) Does not arise.

## Rise in criminal activities in name of religion and caste

- 1331. DR. T. N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has taken note of the rise in criminal activities in the name of religion and caste;
- (b) if so, the State-wise details thereof during last two years and the current year and the steps taken to check such incidents in future;
- (c) whether Government has coordinated with the States for better coordination with the Centre and exchange of sensitive information; and
  - (d) if so, the details thereof and the response of the States thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per the available information, the State-wise details of communal incidents during the last two years *i.e.* 2014, 2015 and during January, 2016 are enclosed at Statement-I (*See* below).

The State/UT-wise details of cases registered under atrocities against persons belonging to Scheduled Castes during 2013 and 2014 are enclosed at Statement-II (See below). Since the data on cases registered under atrocities against persons belonging to Scheduled Castes is compiled on calendar year basis, the data for 2015 is under collection.

(c) and (d) "Public Order" and "Police" are State subjects as per the provisions of the Constitution of India. The Union Government issues advisories to the State Governments/Union Territory Administrations, on receiving inputs of communal incidents. Advisories are also issued ahead of important festivals and events, and on developments having bearing on communal situation on the basis of intelligence inputs. It helps in their immediate sensitization, and provides them with suitable intelligence to prevent, check and deal with the communal situation.

Statement-I
State-wise number of communal incidents during the
years 2014, 2015 and January, 2016

Name of State	2014 Incidents	2015 Incidents	January, 2016 Incidents
Andaman and Nicobar Islands	0	0	0
Andhra Pradesh	5	4	O
Arunachal Pradesh	0	0	O
Assam	1	3	O
Bihar	61	71	7
Chandigarh	0	0	O
Chhattisgarh	0	2	0
Delhi	7	5	2
Dadra and Nagar Haveli	0	0	O
Daman and Diu	0	0	O
Goa	0	0	0
Gujarat	74	55	2
Haryana	4	3	Ō
Himachal Pradesh	0	1	1
Jammu and Kashmir	0	4	1
Jharkhand	10	28	2
Karnataka	73	105	6
Kerala	4	3	O
Lakshadweep	0	0	O
Madhya Pradesh	56	92	11
Maharashtra	97	105	7
Manipur	0	0	0
Meghalaya	0	0	0
Mizoram	0	0	0
Nagaland	0	0	0
Odisha	3	0	1

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1	2	3	4
Puducherry	0	0	0
Punjab	0	0	O
Rajasthan	72	65	3
Sikkim	0	0	O
Tamil Nadu	15	3	1
Telangana	5	11	0
Tripura	0	0	O
Uttarakhand	8	9	O
Uttar Pradesh	133	155	12
West Bengal	16	27	3
Total	644	751	59

Statement-II

State-wise number of cases registered under atrocities against persons belonging to Scheduled Castes (SCs) during 2013 and 2014

Sl. No.	State/UT	2013	2014
		CR	CR
1	2	3	4
1.	Andhra Pradesh	3264	2104
2.	Arunachal Pradesh	0	0
3.	Assam	8	2
4.	Bihar	6721	7874
5.	Chhattisgarh	242	359
6.	Goa	11	12
7.	Gujarat	1190	1075
8.	Haryana	493	444
9.	Himachal Pradesh	144	113
10.	Jammu and Kashmir	0	0
11.	Jharkhand	978	903
12.	Karnataka	2555	1865
13.	Kerala	756	712

## National refugee policy

6

63

39346

5

92

40300

36.

Puducherry

Total (UTS)

Total (All India)

1332. SHRI VIVEK GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the country-wise details of the refugees who have come into the country during last five years;